

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 558/2025

In the matter of:

Sunil Kumar Nigam & others

Applicants

Versus

State of Haryana & others

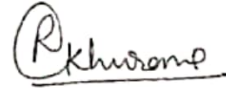
Respondents

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Filed By:

Date:14.07.2026



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Counsel for Respondent No. 5
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REPLY ON BEHALF OF RESPONDENT NO.5
THROUGH HARI PRAKASH, ASSISTANT
ENGINEER ZONE- III (ENFORCEMENT)
MUNICIPAL CORPORATION, GURUGRAM

MOST RESPECTFULLY SHOWETH:

1. That present reply in being filed by Hari Prakash, Assistant Engineer, Zone-III (Enforcement), Municipal Corporation, Gurugram who is authorized and competent to file reply on behalf of respondent no. 5.
2. That present original application has been filed against Wind chants Condominium Sector- 112, Gurugram.
3. That the area in question/High rise society has not been handed over to Municipal Corporation, Gurugram.
4. That answering respondent is not concerned with the activity being challenged in the present Original Application.

In view of submissions made here in above, it is prayed that present OA may kindly be dismissed qua the answering respondent.

Date: 14.07.2026

Place: Gurugram



Assistant Engineer, Zone-III (Enf.)
Municipal Corporation,
Gurugram

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AFFIDAVIT

I, Hari Prakash, Assistant Engineer Zone-III(Enf), Municipal Corporation Gurugram, do hereby solemnly affirm and state as under:

1. That I am well conversant with the facts and circumstances of the case in my aforesaid official capacity, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.


DEPONENT

VERIFICATION

Verified at Gurugram on 14th day of July, 2026 that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material and fact has been concealed therein.


DEPONENT

